

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Civil) No(s).1 0 7 3 7 / 2 0 0 7

(From the judgement and order dated 0 4 / 0 6 / 2 0 0 7 in W P No. 3 9 / 2 0 0 7
o
f The
HIGH C O U R T O F B O M B A Y)

R E L I A N C E E N E R G Y L I M I T E D & A N R .

Petitioner(s)

V E R S U S

M A H A R A S H T R A S T A T E R O A D D E V T . C O R P . L D . & O R S
ent(s)

Respond

Date: 0 2 / 0 8 / 2 0 0 7 This Petition was mentioned today.

C O R A M :

H O N ' B L E D r . J U S T I C E A R I J I T P A S A Y A T
H O N ' B L E M R . J U S T I C E D . K . J A I N

For Petitioner(s) Mr. K. K . Venugopal, Sr.Adv.
Mr. Syed Naqvi, Adv.
Ms. Smieeta a Inna, Adv.
Mr. Rajesh Ku m a r , Adv.
(Mentioned by)

For Respondent(s) Mr. A.S. Bha s m e, Adv.

UPON hearing counsel the Court made the following
O R D E R

In the order dated 0 1 . 0 8 . 2 0 0 7 passed by this Court, the
following line shall be added:

"The interim order passed earlier shall continue till 2 9
th

August, 2 0 0 7 . "

(Neena Verm a)
Court Master Court Master

(Vijay Aggarwal)